

Foreign Collaboration approvals and also in certain cases of Capital goods licences. Aggregate data regarding export commitment of various industrial units in the country on various counts are not maintained.

(c) In the case of foreign collaboration approvals involving technology the penalties are as under:

- i) Handing over goods produced by the firm to MMTC/STC/PEC or any other agency nominated by Govt. for export.
- ii) recovery of liquidated damages @ 5% of annual export obligation, subject to a maximum of Rs. 5 lakhs.

In the case of Capital Goods and raw material imports action for debarment and imposition of penalty against the firms can be initiated in terms of Import Export (Control) Act 1947 and order issued there under.

Amount Spent on Promotion of National Integration

7837. SHRI KAMAL CHAUDHRY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the measures taken to promote national integration in the country; and

(b) the amount spent towards (i) audio visual media; (ii) Shanti marches; (iii) printed publicity; and (iv) awards/incentives during 1984, 1985 and 1986 year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The challenges of the national integrity are required to be met with unremitting vigilance and continuous

action. For this purpose the NIC was reconstituted on 19.2.86, & has so far met on 7.4.86 and 12.9.86. The NIC has also appointed a Standing Committee to function on a continuing basis to formulate short-term and long-term measures for preserving national integrity in its various aspects all over the country. On the recommendations of the NIC meeting held on 12.9.86, a Sub-group of five members from the NIC under the Convenorship of Shri P.N. Haksar has also been set up to suggest further follow up action on the proceedings of the NIC.

(b) Ministry of Home Affairs, under the Scheme of Grant-in-aid to voluntary organisations for undertaking activities in the cause of national integration has sanctioned the following amounts to various voluntary organisations.

<u>1984-85</u>	<u>1985-86</u>
2,13,300/-	1,05,31,810/-
<u>1986-87</u>	
4,52,500/-	

Houses on Lease for Allotment to Defence Officers

7838. SHRI JAGANNATH PRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have taken many houses on lease from the house owners for allotting them to Defence Service Officers in Delhi and around it;

(b) if so, the maximum lease money paid to the owner per month;

(c) whether it is a fact that the lease agreements are not renewed in time resulting in great hardship to house owners;

(d) if so, the reasons therefor; and

(e) steps being taken for timely renewal of leases?